Seventeenth Loksabha

an>

Title: Motion to introduce the Dam Safety Bill, 2019 (Motion Adopted and Bill Introduced).

माननीय अध्यक्ष: आइटम नं. 2, माननीय गजेन्द्र सिंह शेखावत ।

…(व्यवधान)

जल शक्ति मंत्री (श्री गजेन्द्र सिंह शेखावत): माननीय अध्यक्ष महोदय, देश में 5,344 से ज्यादा बांध हैं ।…(व्यवधान) मैं बांध सुरक्षा विधेयक 2019 प्रस्तुत करने का प्रस्ताव लाने के लिए आपकी अनुमति चाहता हूं ।

महोदय, मैं प्रस्ताव करता हूं कि बांध संबंधी विफलता से संबंधित आपदाओं के निवारण के लिए विनिर्दिष्ट बांधों की निगरानी, निरीक्षण, प्रचालन और अनुरक्षण का उपबंध करने और उनके सुरक्षित कार्यकरण को सुनिश्चित करने के लिए संस्थागत क्रियाविधि तथा उनसे संबंधित या उनके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए ।

माननीय अध्यक्ष: प्रस्ताव प्रस्तुत हुआ:

> "कि बांध संबंधी विफलता से संबंधित आपदाओं के निवारण के लिए विनिर्दिष्ट बांधों की निगरानी, निरीक्षण, प्रचालन और अनुरक्षण का उपबंध करने और उनके सुरक्षित कार्यकरण को सुनिश्चित करने के लिए संस्थागत क्रियाविधि तथा उनसे संबंधित या उनके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए ।"

श्री गौरव गोगोई (कलियाबोर): अध्यक्ष महोदय, आज मैं इस बिल के इंट्रोडक्शन के विरोध में खड़ा हूं। इस बिल का जो लेजिस्लेटिव काम्पिटेन्स है, वह इस बिल में नहीं दर्शाया जा रहा है । स्टैंडिंग कमेटी ने कहा है कि यह बिल तभी आना चाहिए, जब राज्य विधान सभाओं में ऐसी लेजिस्लेशन आए। राज्य सरकारों के साथ कहां चर्चा हुई है? अगर आज अरुणाचल प्रदेश का कोई डैम है, तो उसका सीधा प्रभाव असम में पड़ता है । क्या उन्होंने अपर स्ट्रीम स्टेट से बात की है, क्या डाउन स्ट्रीम स्टेट से बात की है? जो लेजिस्लेचर काम्पिटेन्स होना चाहिए, वह इस सरकार ने नहीं किया ।

दूसरी बात कम्पन्सेशन की है । आज इन्होंने जो कम्पन्सेशन क्लॉज रखा है, वह पूरी तरीके से इनैडिक्वैट है । असम में जो दोयांग प्रोजेक्ट है, वह नीपको का प्रोजेक्ट है । इसके कारण पिछले साल बहुत से गांव डूब गए और किसी प्रकार का कम्पन्सेशन नहीं दिया गया । इन दो कारणों से मैं इस बिल के इंट्रोडक्शन का विरोध करता हूं ।

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I rise to oppose the introduction of the Bill under Rule 72 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha. My main objection is that water and the allied subjects absolutely come within the State List.

माननीय अध्यक्ष: माननीय सदस्य, एक मिनट रुकिए । मैं सभी माननीय सदस्यों से आग्रह कर रहा हूं कि बिल इंट्रोडक्शन के समय आप चर्चा नहीं करने लग जाएं ।

…(<u>व्यवधान</u>)

माननीय अध्यक्ष: आप संक्षेप में ही कारण बता दीजिए, जैसे गौरव गोगोई जी ने एक-दो प्वाइंट बता दिए हैं, उसी तरह से आप भी बता दीजिए । अगर अभी ही आप डीटेल में चर्चा करेंगे, तो फिर बिल पर डीटेल चर्चा कब होगी?

SHRI N. K. PREMACHANDRAN: Hon. Speaker, Sir, I fully agree with you. It is at the introduction stage; we are having only the right to oppose on the technical grounds by which we are opposing the Bill. I am not going into the merits of the Bill. I would like to highlight only the constitutional provisions.

Firstly, water and the allied subjects absolutely come within the purview of the State List. The legislative competence in respect of the subject 'water' is within the State Legislatures. Dams constructed for storage of water, irrigation, and water supply absolutely come within the purview of the List II of the Seventh Schedule, that is, the State List. I do agree, in the Seventh Schedule, List II – State List, Item No. 17 says: "Water, that is to say, water supplies, irrigation and canals, drainage and embankments, water storage and water power subject to the provisions of entry 56 of List I."

The legislation on a subject which is absolutely within the purview of the Legislative Assemblies is an encroachment on the powers of the State Legislature. So, the present legislation does not come within the purview of Item No. 56 in List I of the Union List. Item No. 56 says: "Regulation and development of inter-State rivers and river valleys to the extent to which such regulation and development under the control of the Union is declared by Parliament by law to be expedient in the public interest." That is why, the Inter-State River Water Disputes Act has been introduced in which we have not raised such constitutional objections. But, as far as the dams are concerned, dams will come absolutely within the purview of the State Legislature.

Article 246 is regarding the subject-matter of laws made by Parliament and by the Legislatures of States. Article 249 is regarding

power of Parliament to legislate with respect to a matter in the State List in the National interest. The hon. Minister and the Government may be relying on Article 252. I do agree partially because Article 252 is regarding power of Parliament to legislate for two or more States by consent and adoption of such legislation by any other State.

In this case, two States concurrence has already been obtained but the concurrence of other States has to be obtained. These are my objections. Therefore, I oppose the introduction of the Bill.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): I do agree with the objections that have been raised but I have some more objections. I have four objections. The first one is, indeed, as has already been said, 'water' has been listed as a State subject.

माननीय अध्यक्ष : उन्होंने जो आपत्तियां कर दीं, उनकी रिपिटिशन मत करिएगा ।

डॉ. शशि थरूर (तिरूवनन्तपुरम): सर, मैं बोल रहा हूं कि Parliament does not have competence to make this law. One thing is that there is supposed to be an exception for inter-State disputes coming to the Union but there are many dams that are purely intra-State. The Centre has no competence on that.

My second objection is this. We have already heard a part of this objection that there is no mandate to offer compensation to people who are victims of dam failure. But there is also the environmental impact which has not been mentioned so far and which has not been taken into

account in the Bill. Damage to aquatic life and natural resources likely to be affected have to be mentioned in this Bill.

Third, (this has not been said by anybody) is the conflict of interest. The Central Water Commission is represented on the National/State Committees on Dam Safety which are bodies regulating but it is also involved in prescribing guidelines and periodic inspections. You cannot have under our Constitution, according to the Supreme Court, a CWC functioning both as an advisor and as the regulator, that is, as the body that advices dam operators as well as the one that regulates and keeps a check on them. There has to be a separate body.

Finally, my fourth objection is this. The Bill does not define the term 'stakeholder'. It uses the word stakeholder but has not defined it. Who are the stakeholders? The public of India, the people of India are beneficiaries and also the potential victims. If there is a dam failure as we have been fearing in Mullaperiyar in Kerala, our ordinary citizens will suffer. So, this Bill should be withdrawn and brought to a Parliamentary Committee and we should discuss it.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, I stand here to oppose the introduction of the Dam Safety Bill. I had opposed it in 2018 and at that time, I had stated all the points. I am really happy that so many Members today, including Manish, of course, will be opposing this Bill. But the concern here is about the legislative competence on which we are agitating about. When a Bill is introduced in the House, we have three readings and this is the first reading that is being done. In the first reading, the legislative competence is supposed to be deliberated in this House. Earlier I have been told repeatedly and

therefore, after the Bill was introduced last time in the 16th Lok Sabha, I went into the history of this Bill. I am not going into the merits of this Bill. But this Bill deletes a number of suggestions which was there in 2010 which was introduced during UPA regime. It all started in 1982. After that, it was brought in 1986. Subsequently it has gone through many phases. But the basic concern here is the dam safety. Everybody will agree that we need a dam safety regulation but who has to do it. It is not Central Water Commission which was entrusted to prepare a Bill and as I very rightly agree with Dr. Shashi Tharoor that here is a conflict of interest and along with that, through this Bill, the Union Government is appropriating the powers of the States. That should not happen. As has already been stated, it is through a resolution of this House, the House can empower itself to make a law. That resolution has not come yet which was there in 2010. That resolution has not come yet. Therefore, I insist that let the hon. Minister go back, reconsider the Bill, talk to respective Governments and come back to us. Whatever consultations have taken place, we are told that Andhra Pradesh and West Bengal had supported the Bill but that Bill was of 2010. This Bill is very different from that. The primary line of the Bill has been deleted. Therefore, I would say that you should go back and reconsider this Bill. We are all concerned for the safety of the dams but you should not appropriate the powers of the respective States.

श्री अधीर रंजन चौधरी (बहरामपुर): अध्यक्ष महोदय, हमारा तर्क भी इसी तरह का है । दिल्ली से अरुणाचल प्रदेश डैम का रख-रखाव करना मुनासिब है या नहीं, इसके बारे में सरकार को सोचना चाहिए । सरकार ने एक नया मंत्रालय,

जल शक्ति मंत्रालय बनाया है । यह जो विषय है, इस पर नए सिरे से गहन चर्चा करने के बाद यह बिल लाया जाए, हमारी तरफ से यह मांग है ।

इसकी वजह से ये हवाला दे सकते हैं कि यूपीए के जमाने में 2010 में यह बिल आया था, लेकिन एनडीए गवर्नमेंट आर्टिकल 246 का हवाला देती है । मैं कन्स्टीट्यूशन के आर्टिकल 240 के थर्ड क्लॉज में जाना चाहता हैं ।

> "Subject to clauses (1) and (2), the Legislature of any State has exclusive power to make laws for such State or any part thereof with respect to any of the matters enumerated in List II in the Seventh Schedule (in this Constitution referred to as the State List)."

यह सरासर संघीय ढांचे पर प्रहार हो रहा है । The 2010 UPA version of the Bill was introduced based on article 252. सारे स्टेट को संघ में ले लिया था, लेकिन इस बिल में ऐसा कोई चॉइस नहीं है । एनडीए गवर्नमेंट आर्टिकल 246 ला रही है । The Parliament can make laws …(*Interruptions*)

माननीय अध्यक्ष: ए. राजा जी, आपको नहीं बोलना है ।

श्री अधीर रंजन चौधरी: महोदय, सारा हिन्दुस्तान अभी बाढ़ की चपेट में आ गया है । हम सभी डैम सेफ्टी सिक्युरिटी चाहते हैं, लेकिन यह कानून के मुताबिक होना चाहिए The Bill is too focussed on the structural safety of dam and does not address the issue of operational safety in a sufficient manner. This is a critical lacuna. To highlight this, we can look at the issue of Chennai flood in 2015. The C&AG Report on the same revealed clear operational failures. महाराष्ट्र से लेकर चेन्नई, केरल और सारे हिन्दुस्तान में हमें इस विषय पर विस्तृत चर्चा करनी चाहिए । इस बिल को स्टैन्डिंग कमेटी भेजा जाना चाहिए, यह मेरी मांग है ।

SHRI A. RAJA (NILGIRIS): Sir, I fully endorse the views which were expressed by Mr. Premachandran and Dr. Shashi Tharoor. The legal

position is very clear both in the Constitution and in the Rule Book of the House. After the Government of India Act, 1935 itself, not in the present Constitution, both water and land remained in State subjects. Dam is situated on the land. Water is being stored. So, both the subjects fall within the purview of the State subjects. How can we enact the law in Parliament? So, it must be referred to a Select Committee. Let the federalism of the Constitution be protected.

माननीय अध्यक्ष: हम 1935 की नहीं बल्कि 1947 की बात कर रहे हैं ।

PROF. SOUGATA RAY (DUM DUM): Sir, along with others, I rise to oppose the introduction of the Dam Safety Bill. As has been mentioned, this is clearly outside the purview of the Central Government because earlier also, different States were asked to enact their own laws regarding dam safety. Bihar enacted the Bihar Dam Safety Act in 2006. Kerala also enacted a Dam Safety Act. When the States are absolutely empowered to have their own Dam Safety Acts, there is no need for the Centre to have this Bill. They are, rather, advising the States to set up State Dam Safety Committees. What is the need? That power is already there with the States. You see articles 246 and 252. This is clear. … (*Interruptions*) So, it is not understood why the Centre is interfering into the realm of the States when the States are fully empowered.

If it was an inter-State problem like Krishna Raja Sagar Dam on the Cauvery, I could have understood that. This can be done in the case of inter-State rivers. But most of the dams are confined to one State. The water flows within the State.

I have another small point. It seems that the present Government is very much interested in bringing out old Bills from inside their *sandhuks*, almirahs, dusting them and presenting them.

माननीय अध्यक्ष: आप पोलिटिकल भाषण देने लगे ।

प्रो. सौगत राय: अध्यक्ष महोदय, पोलिटिकल छोड़ दे रहा हूं । यह बिल वर्ष 2010 का था । वर्ष 2010 में स्टैन्डिंग कमेटी ने अपनी रिपोर्ट दी, आपको बिल लाने में नौ साल लग गए, क्या कर रहे थे? अचानक जल शक्ति मंत्रालय बना, इसलिए यह बिल ला रहे हैं । That is why, I oppose the introduction of the Bill in all its totality because it is outside the Constitution; it interferes into the realm of the State; and it does not really display the concern for dam safeties that should have been shown by the Government of India.

SHRI MANISH TEWARI (ANANDPUR SAHIB): Sir, the legislative competence to introduce this Bill stands from the Resolutions of the two States, West Bengal and Andhra Pradesh in terms of Article 252(1) of the Constitution of India. This consent or the Resolutions were passed somewhere before 2010. Now, the question is that the State of Andhra Pradesh in its original form or the legislature of Andhra Pradesh in its original form, which had passed that Resolution, had ceased to exist today. Therefore, that Resolution is void *ab initio.* So, the Government cannot invoke Article 252(1) of the Constitution of India to enact this particular legislation and this is a fundamental flaw with regard to the legal competence which the Government has in terms of this particular Bill.

Secondly, this Bill says that it will extend to the whole of India. Now, if a Bill is enacted in terms of Article 252(1), it can only extend to

those two States for which it has been enacted and it can only be adopted by the other States by a Resolution passed either by one House, if it is a unicameral House, or by both Houses, if it is a bicameral House.

Thirdly, Entry 17 of the State List very clearly says that water and the storage of water, that is, dams, is a State subject. Entry 56 of List-I cannot be invoked by the Central Government because Entry 56 only deals with inter-State waterways. So, the Centre has authority to regulate upon only those inter-State waterways, which have been declared by Parliament.

Therefore, I oppose the introduction of the Bill. So, the Government does not have fundamental legislative competence to bring in this Bill in Parliament. …(*Interruptions*)

डॉ. निशिकांत दुबे (गोड्डा): धन्यवाद अध्यक्ष महोदय । मुझे लगता है कि हमारे जो ...* थे, वे हम लोगों से ज्यादा होशियार और तेज थे । उन्होंने जो संविधान बनाया था, जिसकी बात श्री मनीष तिवारी कर रहे थे । …(व्यवधान)

माननीय अध्यक्ष : ... * शब्द को कार्यवाही से हटा दिया जाए ।

…(व्यवधान)

डॉ. निशिकांत दुबे: अध्यक्ष महोदय, जो सेवेन्थ शेड्यूल है, उसमें जो एन्ट्री 56 है, क्या वे तेज नहीं थे, क्या वे हमसे ज्यादा विद्वान नहीं थे या बड़ों का आदर नहीं करना चाहिए? एन्ट्री 56 साफ कहता है कि:

> "Regulation and development of inter-State rivers and river valleys to the extent to which such regulation and development under the control of the Union is declared by Parliament."

नियम 246 क्या कहता है? नियम 246 कहता है:

> "Notwithstanding anything in Clauses (2) and (3), Parliament has exclusive power to make laws with respect to any of the matters enumerated in List I in the Seventh Schedule (in this Constitution referred to as the Union List)."

यदि एन्ट्री 56 कहती है कि हम नियम बना सकते है, नियम 246 एवं नियम 252 कहता है तो हम किस आधार पर लॉ नहीं सकते हैं । इसलिए मेरा आपसे आग्रह है कि आप मंत्री जी को इजाजत दें और यह बिल पास करें ।

श्री गजेन्द्र सिंह शेखावत: माननीय अध्यक्ष महोदय, सबसे पहले मैं माननीय सदस्यगण को धन्यवाद देना चाहता हूं कि कम से कम बांधों की सुरक्षा को लेकर सभी ने समवेत स्वर से चिंता व्यक्त की है । देश में 5344 बड़े बांध हैं और इन बांधों में से 293 बांध ऐसे हैं, जो 100 साल से भी ज्यादा पुराने हो गये हैं और इन्हीं बांधों में से 1041 बांध, almost 20 percent plus dams, ऐसे हैं, जो 50 से 100 साल से ज्यादा उम्र के हैं । जब एक बांध बनता है, उस पर करोड़ों-अरबों रुपये का खर्च होता है । बांध की सुरक्षा के साथ केवल बांध का इन्फ्रास्ट्रक्चर ही नहीं, जैसा कहा गया कि जो रिवराइन इकोलॉजी है, सब साथ जुड़ी होती हैं और एक फेल्योर से जान-माल की हानि के साथ-साथ वहां के फ्लोरा एंड फौना आदि सभी चीजें हमेशा के लिए अफेक्टेड होती हैं ।

अब तक देश में 36 रिपोर्टेड और 3 अनरिपोर्टेड ब्रीच डेम रजिस्टर्ड हैं । यह सदन के संज्ञान में है कि उन बांधों में अनेक जनहानि और धनहानि हुई है । माननीय अध्यक्ष महोदय, बांध सुरक्षा के लिए देश में कानून बनना चाहिए । जिस मुल्लापेरियार बांध की चर्चा अभी की गई, जब 1980 के दशक के प्रारम्भ में उस बांध में ब्रीच हुआ था, उस समय सी.डब्ल्यू.सी. को इसकी रिपोर्ट हुई थी, उसके बाद से ही बांध सुरक्षा के विषय को लेकर देश में चर्चा हुई, चिंता हुई ।

सी.डब्ल्यू.सी. ने एक कमेटी का गठन किया और कमेटी ने रिपोर्ट दी कि देश में बांध सुरक्षा को लेकर के एक प्रोटोकॉल बनना चाहिए । देश में बांध सुरक्षा को लेकर के एक कानून राष्ट्रीय स्तर पर बनना चाहिए, ताकि बांध की सुरक्षा, उसके ऑपरेशन, मेंटेनेंस के मैन्युअल प्रबंध हो सकें । विश्वभर में जिस तरह से बांधों की सुरक्षा को लेकर के उपबंध हैं, उस तरह के प्रबंध हमारे देश में भी होना चाहिए । कमेटी ने अपनी रिपोर्ट प्रस्तुत की और उसके बाद वर्ष 2002 में पहली बार बिल इन्ट्रोड्यूस हुआ ।

जो चिंता अभी मनीष जी ने की है कि हम आर्टिकल 252 के तहत इस बिल को लेकर आए है, तो आप आर्टिकल 252 के तहत यह बिल नहीं लेकर आए हैं । यह आप संविधान के आर्टिकल 256 के तहत लेकर आए हैं । वह पूर्ववर्ती प्रयास था । आर्टिकल 252, जिसकी चर्चा आपने की कि हमने आंध्र प्रदेश और पश्चिम बंगाल में जो अनुरोध किया था, अपनी लेजिस्लेटिव असेम्बली में प्रस्ताव पारित करके पार्लियामेंट से अनुरोध किया था, लेकिन जिसकी चर्चा आपने बाद में की कि आंध्र प्रदेश अब टैक्नीकल है कि नहीं है, वह चर्चा अब समाप्त हो गई है, क्योंकि हम यह बिल आर्टिकल 252 की जगह आर्टिकल 242 और 246 के तहत लेकर आए है ।

माननीय अध्यक्ष महोदय, जब यह बिल वर्ष 2009 में इन्ट्रोड्यूस हुआ, इन्टर मिनिस्ट्रीयल कंसलटेशन के बाद जब बिल पार्लियामेंट में आया और स्टैडिंग कमेटी को भेजा गया तो स्टैडिंग कमेटी ने अपनी रिपोर्ट में बिल के प्रिएम्बल में लिखा कि देश की पार्लियामेंट इसके लिए अधिकृत नहीं है और स्टैडिंग कमेटी ने अपनी रिपोर्ट में लिखा कि जो प्रिएम्बल में लिखा गया है कि देश की पार्लियामेंट डेम सेफ्टी बिल बनाने के लिए अधिकृत नहीं है इस उपबंध को हटाया जाना चाहिए । यह स्टैडिंग कमेटी की खुद की अनुशंसा है । उसी की रिपोर्ट के आधार पर इसको हटाया गया । बांधों की सुरक्षा का एक कॉमन प्रोटोकॉल देश भर में बनना चाहिए । माननीय सदस्यों ने चिंता व्यक्त की है कि वे कन्ट्रोल लेना चाहते हैं, हमने ऑपरेशन और मेंटेनेंस कन्ट्रोल को किसी भी तरह स्टेट से बाहर निकालने का उपबंध नहीं किया है । साथ ही साथ इसकी डेफिनेशन में शशि थरूर जी ने चिंता व्यक्त की है कि हमने इसमें केवल स्टेकहाल्डर्स लिखा है ।

बिल की डेफिनेशन में साफ लिखा गया है कि "dam failure" means any failure of the structure or operation of a dam which leads to uncontrolled flow of impounded water resulting in downstream flooding, affecting the life and property of the people and the environment including flora, fauna and riverine ecology." आपकी जो चिंता थी उस चिंता को इसमें पहले से ही शामिल किया गया है । जहां तक पार्लियामेंट का जो कॉम्पिटेंस का सवाल है तो बिल को बाद में सॉलिसिटर जनरल की राय के लिए भेजा गया था और सॉलिसिटर जनरल ने जो राय व्यक्त की, मैं वह क्वोट करना चाहता हूं ।

Here, I quote:

> "I am of the view that Entry 17 of the State List does not act as an embargo for the Union to legislate on the issue of dam safety. Entry 17 specifically provides that the provisions of the Entry are subject to the provisions of Entry 56 of List I. While Entry 56, List I provides for the Centre to legislate on the issues of regulation and development of inter-State rivers and river valleys, the Entry also expressly envisages that Parliament has the power to declare the law to be expedient in the public interest. Therefore, from a plain reading, it is understood that Entry 17 would yield to Entry 56 and in my considered opinion, the Union Government has the power to legislate on the subject 'dam safety'. The correct course of action for bringing this legislation would be by exercising power conferred under Article 246 read with Entry 56 and Entry 97 of List I of Seventh Schedule of the Constitution."

यह बिल्कुल स्पष्ट है ।...(व्यवधान) जो चिन्ता माननीय सौगत राय जी ने व्यक्त की है, मैं आपके माध्यम से सदन की जानकारी के लिए बताना चाहूंगा, जब बिल डिसकस होगा तब विस्तार में चर्चा करेंगे, कि देश में कुल मिलाकर जो 5000 से ज्यादा बांध बने हुए हैं, जिनकी मैंने अभी चर्चा की है, उनमें से 92 प्रतिशत डैम्स इंटरस्टेट रिवर्स के ऊपर बने हुए हैं, जो एक से दूसरे प्रदेश को अफेक्ट करते हैं । इसलिए माननीय अध्यक्ष महोदय, मैं आपसे निवेदन करूंगा

कि मुझे इस बिल को पुर:स्थापित करने की अनुमति प्रदान की जाए ।... (व्यवधान)

माननीय अध्यक्ष: प्रश्न यह है :

> "कि बांध संबंधी विफलता से संबंधित आपदाओं के निवारण के लिए विनिर्दिष्ट बांधों की निगरानी, निरीक्षण, प्रचालन और अनुरक्षण का उपबंध करने और उनके सुरक्षित कार्यकरण को सुनिश्चित करने के लिए संस्थागत क्रियाविधि तथा उनसे संबंधित या उनके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुर:स्थापित करने की अनुमति दी जाए ।"

<u>प्रस्ताव स्वीकृत हुआ ।</u>

श्री गजेन्द्र सिंह शेखावत: मैं विधेयक पुर:स्थापित करता हूं ।